

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 375/2003 IN
OA NO. 1141/2002

This the 21st day of January, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. SHANKER RAJU, MEMBER (J)

Sh. Uday Shanker Ghosh,
S/o Sh. R.B. Ghosh,
Console Operator,
under I.R.C.A. Building, State Entry Road,
New Delhi.

(By Advocate: Sh. B.S. Maini)

Versus

1. Sh. R.R. Jaruhar,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Sh. Jha,
Chief Commercial Manager,
I.R.C.A. Building,
State Entry Road,
New Delhi.

(By Advocate: Sh. Shailendra Tiwary)

O R D E R (ORAL)

By Sh. V.K. MAJOTRA, VICE CHAIRMAN (A)

OA-1141/2002 was disposed of vide order dated 24.6.2003
with the following directions to the respondents:-

"In view of facts and reason stated in the preceding paragraphs, the OA is allowed and the respondents are directed to grant the applicant similar benefit of appointment as Console Operator notionally from the date his junior Sh. Girdhar Gopal has been so appointed, with all consequential benefits except payment of arrears of pay for the period upto the date of filing this OA on 29.4.2002. These directions should be implemented within three months from the date of receipt of a copy of this order. No costs."

2. In compliance of the directions of this Court respondents have issued Annexure R-2 dated 29.8.2003. Learned counsel of



The applicant pointed out that although the applicant has been granted promotion in terms of the directions of this Court, yet he has not been placed above Sh. Girdhar Gopal who is applicant's junior. Learned counsel of the respondents assured that it would be done by passing an appropriate order within 2 weeks.

In view of the assurance given by the learned counsel of the respondents this CP is disposed of discharging notice to the respondents. In case the respondents do not fulfil this assurance, applicant shall have right to revive this CP.

S. Raju
(SHANKER RAJU)

Member (J)

V.K. Majotra
(V.K. MAJOTRA)

Vice Chairman (A)

21-1-04